

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal No. 181 of 2013

Dated : 26th August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Raghu Rama Renewable Energy Ltd. ...Appellant(s)

Versus

**Tamil Nadu Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant(s): Mr. Rahul Balaji

Counsel for the Respondent(s): Mr. S. Vallinayagam

ORDER

Admit. Issue notice to all the Respondents returnable after six weeks. Registry is also directed to issue notice. Dasti service is permitted.

In the meantime, Respondents are directed to file their respective replies after serving copy on the other side.

The next date of hearing in the month of October, 2013 will be intimated later on.

**(RakeshNath)
Technical Member
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**(Justice M. KarpagaVinayagam)
Chairperson**